Oral Answers

Thursday, the 2\st December, 1967'/the 30th Agrahayana, 1889 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN, in the Chair.

ORAL ANSWERS TO QUESTIONS

AMENDMENT TO COMPANY LAW REGARDING APPOINTMENT OF DIRECTORS

•677. SHRI R. P. KHA1TAN :f

SHRI A. G. KULKARNI :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal unthe consideration of the Government

to bring an amendment to the Company Law to the effect that the appointment of Dir ors of all the Limited Companies shouid be made by proportional representation by means of the single transferable vote; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT AND COMPANY AFFAIRS (SHRI K.V. RAGHUNATHA REDDY) : (a) No, Sir.

(b) Does not arise.

श्री आर॰ पो॰ खैतान : यह जो कंपनीज में अभी डाइरेक्टर्स को चुनने की जो प्रणाली है उस में मेजारिटी शेयर जिसके हाथ में होते हैं उन्हीं की तरफ से सब डाइरेक्टर्स चुने जाते हैं। ऐसी हालत में जो बाकी शेयर-होल्डर्स होते हैं उनका कोई रेप्रेजेन्टेशन नहीं होता है। तो मैं जानना चाहता हूं कि क्यों सरकार इसके बारे में नहीं सोच रही है कि इसमें प्रप्रोर्शनल रेप्रजेन्टेशन के हिसाब से डाइरेक्टर चुने जा सकें जिससे औरों का भी प्रतिनिधित्व ठीक से कम्पनी के मेनेजमेन्ट में रहे और व लोग भी हिस्सा ले सकें?

tThe question was actually asked on the floor of the House by Shri R. P. Khaitan. 1-4R.S./68

SHRI K. V. RAGHUNATHA REDDY: Sir, the hon. Member has raised a very complicated question. There are certain provisions in the Indian Companies Act which deal with the election of Directors and the hon. Member is right when he says that the Directors are elected by the majority of shareholders and not by proportional representation

SHRI ARJUN ARORA : Not by the majority, but by the holders of majority shares. They are not elected by the majority of shareholders but by the holders of majority shares.

SHRI K. V. RAGHUNATHA REDDY : I am thankful to the hon. Member for the correction, but in any event legally it represents the majority of shareholding. There are certain provisions in the Com-panies Act starting with section 255 and the hon. Member is right when he said that proportional representation is perhaps necessary in order to safeguard the interests of the minority shareholders, in case of oppression by the majority share-holding to a point where the minority shareholding's interests as well as their safeguards are in jeopardy. Section 265 of the Companies Act contemplates that it a company so chooses it can provide in its articles that two-thirds of the Directors can be elected by proportional representation by means of the single transferable vote or by cumulative votes. Then, there is another safeguard under section 408 of the Companies Act, according to which if the Government is satisfied in the public interest, or under certain contingencies if ten percent of the shareholding come before the Government for the purpose of properly safeguarding their interests, the Government can appoint two Directors of their own or under the proviso to section 408 they can direct the company to amend their articles of association in such a manner that two-thirds of the Directors are according proportional elected to representation. Therefore, even the Companies Act has recognised this principle which the hon. Member has suggested and so it is a question for further examination in what manner the hon. Member's suggestion can be implemented.

SHRI A. G. KULKARNI : As the hon. Minister has rightly pointed out, there is already a provision in the Companies Act in sections 265 and 408. Also, in our Constitution the guiding principle is the attainment of economic equality. We have umpteen examples in this country wherein interlocking of bank directorships 4995

4996

and industrial empires is taking place. For this purpose the Government is taking up the Monopolies Bill, etc. But here it is a simple suggestion whereby proportional representation by mean, of the single transferable vote you can break up the interlocking of directorships and also hereditary management. You can thus open up a new vista of opportunities for the minority of the shareholders to take part in the management of the company. May I know from the Government whether he is prepared to consider and make some amendments in the Companies Act itself, in section 265, so that proportional representation, as demanded, will be the only criterion for the election of Directors ?

Otal Answers

SHRI K. V. RAGHUNATHA RED-

DY : Sir, this question came up for consideration before the Joint Committee, when it considered the draft Bill in 1953, which subsequently became the 1956 Act. The Joint Committee considered the question from two points of view. While recognising the fact that the minorities must be protected from the oppression of the majority, they also considered whether the principle of proportional representation was made universal, it would not lead to some kind of factionalism inside the company management whereby the company would not run well. Therefore, as a matter of compromise

SHRI A. G. KULKARNI : instead of creating an empire, it would be better to have factions.

SHRI K. V. RAGHUNATHA RED-DY: As a matter of compromise, sections 408 and 265 seem to have been incorporated in the body of the company law. I fully recognise me importance of the various suggestions made by the hon. Member, Shri Kulkarni. It is true that the hon. Membor, Mr. Khaiian, himself has written to me on 23rd August, 1967, raising all these questions, elaborately arguing the case in favour of proportional representation. I may say. with great respect to him, that while 1 am thankful for his suggestions enunciating the principle, it has already been recognised by the company law. As regards what Mr. Kulkarni has said, it is no doubt true that under article 39(a), (b) and (c) of the Constitution dealing with the Directive Principles, the Government should follow the policy so that concentration of economic power to the common detriment must be prevented. There is great force in what Mr. Kulkarni has said that the majority shareholding electing Directors is likely to lead to...

SHRI V. M. CHORD1A : Is it a reply or a speech?

SHRI K. V. RAGHUNATHA RED-DY ... certain consequences which 1 have already mentioned. We will have to consider all the aspects before we can do anything in the matter.

(Him, Members stood up.)

MR. CHAIR MAN: Mr. Das. I note down the names immediately I see and then 1 call the Members.

SHRI BANKA BEHARY DAS : Under the existing company law one can be a Director in a large number of companies, in the private sector it gives rise to interlocking and also monopoly and in the public sector it creates a condition in which we have more of sLeeping Directors or ineffective Directors. May. 'know from the Minister whether they are considering amending the company law both in regard to the private sector and the public sector, so that a person, either in his *ex-officio* capacity or in his individual capacity, can be Directors?

SHRI K. V. RAGHUNATHA RED-DY : Already there are certain provisions placing limitations on the number of directorships which a person can hold. In regard to what Shri Bahka Behary Das has said in relation to this, i do not know whether he meant public limited companies or the public sector when he mentioned the public sector...

SHRI BANKA BEHARY DAS : The public sector companies. They do not attend even ten to fifteen per cent of the meetings of the Boards of Directors.

SHRI K. V. RAGHUNATHA RED-DY: Most of the public sector companies are formed under the Companies Act **and** they get certain modifications under section 620. These companies themselves come into existence as a result of separate laws passed. Certainly his suggestion will be taken into consideration as to how best the company law can be made use of to achieve the result which Shri Das has suggested.

SHRI ARJUN.ARORA : The Minister has given a great deal of information which is available in the Act and the commentaries thereon, but may 1 know why does he not clearly say that the democratic 4997

and correct practice suggested by Mr. Khaitan and Mr.Kulkarni in their questions is acceptable to the Government? Does he not know that in the economic situation of the country today and the present state of management techniques in the country dividends have became the (east part of the benefit from an industry, and that it is the management, those in charge of management, who derive the biggest benefits ? By not making proportional representation of shareholders compulsory, the Government is only enabling the rich to become richer and those who have the majority shareholding are in fact deriving all benefits of running the industry. Why does he not say that this correct procedure is acceptable to him and he will bring forward an amendment?

Oral Answers

SHRI K. V. RAGHUNATHA RED-DY : The question itself is a highly theoretical one. Therefore, .Mr. Arora would kindly pardon me if T have to explain certain provisions of the Company Law because the question relates to theory and not a specific problem. There are many aspects of this question. The Company Law itself had gone through various phases of evolution from 1913. While we cannot immediately envisage what form it will take, certainly these are very valuable suggestions which the hon. Members have made, and these matters will be certainly taken into account when the situation arises.

SHRI M. M. DHARJA : There are two aspects of this question. So far as monopolies are concerned, in this House a Bill was introduced and now it has gone to the other House. So far as proportional representation is concerned, it is a material point and even though it is true that the Company Law has been recently amended, it is a question of the rights of the shareholders of these companies and they are the sufferers. From this point of view will the hon. Minister consider to have this amendment as early aspossible as suggested by our friend ?

SHRI K. V. RAGHUNATHA RED-DY : No doubt the suggestion made by the hon. Member, as 1 had already said, is a very valuable one which needs consideration, and we shall take it into account when the situation arises.

SHRI A. G. KULKARNI : The situation has already arisen.

SHRI K. V. RAGHUNATHA RED-DY : ' would like to make one humble suggestion for the consideration of the House and the' hon. Member. As far as the role and function of the Company Law is concerned, it is purely regulatory; it is not preventive. As far as the growth of monopolies is concerned, it is a matter of structural content in the economy, and I do not believe that a law like the Company Law would be able to deal with it.

SHRI A. D. MAN1 : May 1 ask the Minister whether in the United Kingdom and the United States the principle of proportional representation in the Company Law has been accepted? Because in both countries it has been held that a company is not a legislative chamber like the Rajya Sabha where proportional repicremation can be attempted and that proportional representation will destroy the unity of direction in the affairs of the . company.

SHRI K. V. RAGHUNATHA RED-DY : The Member is right in the first part and not right in the second part of the Question. As far as the practice in the U.K. is concerned there is nothing like proportional representation. To that extent the recognition of proportional representation by Company Law is a very progressive step.

SHRI BHUPESH GUPTA : We need not go to the U.K. Let us come to theBirla House and find out something. May I know whether the Government has con sidered the advisability of declaring some people, eminent businessmen, it is better to say notorious businessmen, disqualified for being in the Board of Directors ? Why is this not being done ? We have got a fairjy good picture of the people and their numbers are there. J should also like to know whathappensin suchcases; for exam ple, in Bennett Coleman and Company the Government have their directors. Shanti Prasad Jain is the Chairman. Now it happens that the officers who gave infor mation to the Government and helped the Government in starting proceedings against Bennett Coleman and Company and taking it under its management, they are being prosecuted by the Board of Directors no minated by Shanti Prasad .lain, and pro ceedings are being started against them. It is so reported. 1 should like to know how the Government is going to tackle such a situation where the same people are the Board of Directors and the Government go there and do nothing and allow them to continue in the same old way including per secution of the officials who furnished in formation to the Government in order to detect corruption, malpractice, blackmarketing, etc. ,-ffoj

4999

5000

SHRI K. V. RAGHUNATHA RED-DY : There are certain provisions of the Company Law which the hon. Member knows, which deal with the question of appointment and also removal of directors when they are found to be undesirable. As far as the process of removal is concerned, we will have to go through the due process of law before a man is condemned.

SHRI BHUPESH GUPTA : What is the due process ?

SHRI BABUBHAI M. CHINAI : Laid down by law.

SHRI K. V. RAGHUNATHA RED-DY : Due process recognised by Company Law in relation to facts and certain statements which will have to be made before the court and proceedings will have to take place.

SHRI BHUPESH GUPTA : By the time we go through the due process nothing is left to us.

SHRI K. V. RAGHUNATHA RED-DY : As far as the rest of the question that has been raised by the hon. Member is concerned, as the matters are pending before the Bombay High Court, he willnot expect me to deal with that question. It is *sub j'udice.*

SHRI BHUPESH GUPTA : Protection. He should say. I specifically mentioned the case of Bennett Coleman and Company. Is it not a fact that Shri Ja-waharlal Nehru gave an assurance to these people who furnished information that they would be protected and that Shanti Prasad Jain started these things against them and Shanti Prasad Jain got strictures given against him by the Court and the prosecution did not succeed ? The officers were acquitted and again they have started this kind of proceedings against the same people. I would like to know....

SHRI BABUBHAI M. CHINAI : On a point of order. I do not understand how this question of Shanti Prasad Jain and Bennett Coleman and Company arises out of a question put by Mr. Khaitan and Mr. Kulkarni whether there should not be proportional voting system. I fail to understand his question. Sir, I seek your guidance whether the question put by Mr. Bhupesh Gupta is in order.

SHRI BHUPESH GUPTA : I will tell you, Sir, how it is in order.

श्री राजनारायण : श्रीमन् में बाबू भाई चिनाई जी के प्वाइन्ट आफ आर्डर का विरोध करता हूं जो उन्होंने अभी उठाया । उनका कोई प्वाइन्ट आफ आर्डर नहीं है और प्रश्न की तह में शान्ति प्रसाद जैन और विड़ला का नाम लिया जा सकता है क्योंकि ये उद्योगपति हैं और लिमिटेड कन्सर्स के जरिये इस देश की जनता की कमाई का शोषण कर रहे हैं। इसलिए उनका नाम लिया जाना कोई अवैधानिक नहीं है और इसमें कोई व्यवस्था का प्रश्न नहीं उठता है।

SHRI BHUPESH GUPTA : I still seek your protection, Sir. I do not know why Mr. Chinai

SHRI A. M. TARIQ : Every word used here, Shanti Prasad Jain, Dalmia, etc. is always proper whether in the House or outside the House.

SHRI BABUBHAI M. CHINAI : It is all right for a Member to say anything he likes but those who are not in a position to protect themselves—to say something against them in season and out of season is it really proper, Sir ? Something should be done by Members to control themselves.

श्री राजनारायण : श्री बाबुभाई चिनाई को समझना चाहिये कि वे लोग इंडिविज्अल नहीं हैं क्योंकि उनका नाम कंपनी के संबंध में आता हैं। मेरा प्रदन यह है कि क्या सरकार इस देश के विकास को सम्चित ढंग से चलाने के लिए और घन का सम्चित वितरण होने देने के लिये मनेजमेंट एजेन्सी को खत्म करने की सोच रही है ? इसके साथ ही साथ कंपनियों की जो बैलेन्सशीट होती है, उसके संबंध में मजदूर संगठनों की ओर से लगातार कई वर्षों से मांग हो रही है कि कम से कम उनके भी एक चार्टड एकाउन्टेन्ट को एकाउन्टस की जांच करने का अधिकार दिया जाय। तो मैं यह जानना चाहता हूं कि क्या सरकार उनके प्रतिनिधियों को रखने का विचार कर रही या नहीं ? अगर नहीं तो क्यों नहीं ? इन दो प्रश्नों का जवाव दिया जाना चाहिये ।

SHRI BHUPESH GUPTA : Sir, my question has not been answered. I yielded

to Mr. Rajnarain. The Minister, I know, is in possession of facts. Why is he not giving answer to my question that two officers, who helped the Government in detecting malpractices by the Bennett Coleman management of Shanti Prasad Jain, and who had been earlier got prosecuted by Shanti Prasad Jain, are again sought to be prosecuted despite the assurance of Pt. Jawaharlal Nehru, that they would be protected against such prosecutions ? Let him get up and say that they would be protected. Is it not proper that the management of the Board of Directors should be changed so that even when the company gets a director from the Government, the Government Director is helpless as in the case of Bennett Coleman &Co.?

MR. CHAIRMAN : Mr. Bhupesh Gupta, you should put a separate question.

SHRI DAHYABHAI V. PATEL : These are extraneous matters which hardly arise out of this question, both what Mr. Bhupesh Gupta or Mr. Rajnarain said.

श्री राजनारायणः श्रीमन्, हमारे सवाल के जवाब का क्या हुआ ।

SHRI K. V. RAGHUNATHA RED-DY : Though the question raised by honourable Mr. Bhupesh Gupta does not arise out of this question, I do not want the hon. Member to go away with the impression that we are trying to hide something. We may be receiving a number of representations on various matters, but since the cases are *sub judice* it is not proper for us to say anything. I am only inviting the hon. Member's attention to section 635(b) of the provisions of the Company Law which deals with this matter. Any person who is aggreived can certainly resort to the protection granted by the Company Law.

MR. CHAIRMAN : Next question.

श्री राजनारायणः श्रीमन्, हमारे सवाल का

जवाब ही नहीं हुआ ।

SEPARATE BOARDS OF MANAGEMENT FOR PUBLIC SECTOR STEEL PLANTS

*678. SHRI NIREN GHOSH :f SHRI A. P. CHATTERJEE :

Will the Minister of STEEL, MINES AND METALS be pleased to state :

tThe question was actually asked on the $\$ floor of the House by Shri Niren Ghosh.

(a) whether it is a fact that Government have finalised a scheme to constitute separate and independent boards of management for each steel plant in the public sector; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI CHOWDHARY RAM SEVAK) : (a) and (b) No, Sir. The whole question of the re-organisation of the Steel Industry in the Public Sector is still under the consideration of the Government.

SHRI NIREN GHOSH : May I know. Sir, whether Mr. Mulgaokar has been appointed as the Chairman of the Board of Directors of the Hindustan Steel Plant. The other day the Minister said that he had no information. But the next day we found in the papers that such a thing had been done. I consider it almost a breach of privilege of this House. When the House is in session, without giving the information first to the House, he gave it to the press. Who is this Mulgaokar? A Tata man. Do they intend to hand over the public sector to the private sector in this way?

DR. M. CHANNA REDDY : The question raised by the hon. Member has nothing to do with the present question. And there is no question of privilege because there is nothing that I have not said or I have hidden.

SHRI ARJUN ARORA : The question of privilege does arise if Mr. Mulgaokar has been appointed the Chairman of the Hindustan Steel Plant. Day before yesterday when the Minister made a statement on the Calling Attention motion, he said he was going to appoint...

DR. M. CHANNA REDDY : The question does not arise here. The hon. Member is on the wrong premises. No appointment has been made.

MR. CHAIRMAN : Next question.

SHRI NIREN GHOSH : I have a second question to put. The second question is this. On what basis this Mulgaokar has been appointed?

SHRI ARJUN ARORA : He has not been appointed, he says.

SHRI NIREN GHOSH : Then who has been appointed ? How can it be given in the press. Would the Minister give an